

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3718  
ANSWERED ON:20.03.2013  
RECOGNITION BY AICTE  
Rajendran Shri C.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the All India Council for Technical Education (AICTE) is granting permission or recognition to bodies wanting to start colleges or institutions;
- (b) if so, the criteria followed for granting such permission/recognition;
- (c) whether it has come to the notice of the Government that corrupt practices are followed in AICTE in granting recognition to institutions; and
- (d) if so, the details thereof and the action taken by the Government to prevent corrupt practices?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

(a) The All India Council for Technical Education (AICTE) grants approval for setting up of new technical institutions by Society/Trust/Companies registered under section 25 of Companies Act, 1956/Central Government/State Government etc. under the provision of Clause 10 (k) of AICTE Act, 1987.

(b) The criteria followed by the AICTE for granting approval are laid down in the regulation and Approval Process Handbook issued from time to time. The information is also available on the website at [www.aicte-india.org](http://www.aicte-india.org).

(c) & (d) Yes, Madam. The Central Bureau of Investigation (CBI) has registered some cases against AICTE officials. The AICTE has introduced an e-Governance- Approval process for greater transparency and clarity, easier and assured communication, fast processing and facility for tracking of application by the applicant. Emphasis is being laid on self - declaration by Institutions rather than inspection in the e-Governance process. A database of country - wide experts has been created and the experts are selected randomly by computer, thus avoiding manual/human intervention in the constitution of the expert committees. The composition of Expert Committees at different stages of the approval process has been modified, incorporating High Court Advocates and practicing Architects and Professors as Members of the Committee.

A Public Notice under the caption "Vigilance Awareness" has been published in the leading newspapers to improve accountability, transparency while conducting expert committee visit for evaluation of physical and academic infrastructural facilities. The public has been informed that if they have any complaint regarding any expert visit, they may send their feed-back/grievance at a dedicated email id i.e [aictevigilance@gmail.com](mailto:aictevigilance@gmail.com).